NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 286 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA

SMT. INA MALHOTRA HON'BLE MEMBER (J)

HON'BLE MEMBER(T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

NAME OF THE COMPANY: Mr. Hari Ram & Ors Vs. M/s Shilpa Garments Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME **DESIGNATION** REPRESENTATION SIGNATURE

For the Petitioner (s) : Mr. Iswar Mohpatra, Advocate

For the Respondent (s) : None

ORDER

Despite service, none is present on behalf of the Respondent. They are proceeded ex-parte.

Ld. Counsel appearing for the Petitioner prays for grant of interim relief. The grievance in the present petition is the illegal transfer of the petitioner's shares by Respondents No.2 and 3. This has come to his notice on 17.3.2017, upon inspection of the Annual Returns pertaining to the year 31.3.2016.

It is also alleged that Petitioner No. 1 has been illegally removed as a Director of the Respondent Company. Also, the appointment of Respondent no. 3 as a Director is impugned in the present case. As none is present on behalf of the Respondents, there is no resistance.

Notice to the ROC to be present in court with the copy of the company records as the facts of the case would necessitate initiation of certain action against the Respondents.

(Sapna Bhatia)

In the meantime, the respondents are restrained from transferring the fixed assets of Respondent no. 1 company, more specifically Plot no. 142, Block-A, Sector 83, Phase-II, Noida measuring 200 sq. mtr.

To come up for further consideration on 8th December, 2017.

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)